

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 29

C.P./(IB)/1148/MB/2022

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **21.11.2022**

NAME OF THE PARTIES: - **International Asset Reconstruction
Company Private Limited VS Hubtown
Limited**

Appearance (via video-conference):

For the Applicant : Mr. Rahul Dev, Advocate
For the Respondent : Mr. Prateek Seksaria, Advocate

Section 7 of the IBC, 2016

ORDER

Ld. Counsel for the Parties are present. Ld. Counsel for the Corporate Debtor seeks time to place on record Affidavit in Reply. Time is allowed. Affidavit in Reply be filed and placed on record within a period of two weeks from today, by duly serving a copy to the other side well in advance. Thereafter, receiving a copy of Affidavit in Reply, Financial Creditor is at liberty to place on record Affidavit in Rejoinder, well before the adjourned date, by duly serving a copy to the other side well in advance. List this matter on Board on 06.12.2022, for further consideration and hearing.

Sd/-

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

JUSTICE P.N. DESHMUKH
Member (Judicial)

Vedant Kedare